

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 18.11.2010

Meeting No. 28/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 18.11.2010 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
3.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	477	Party Name:ALKALOIDS CORPORATION	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00018/AM10/	RLA File :02/24/040/00017/AM10/	Lic.No/Date:021126025 30.04.2009	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from AYUSH. The Committee decided that AYUSH may be reminded to expedite their comments. To be re-listed on 16.12.2010			

2	478	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:28/85-ALC3/2010	Status: Deferred
	Case No.:7/28/85-ALC3/2010		18.11.2010	
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241	
			16.06.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI/MSME. The Committee decided that MFPI/MSME to be reminded for comments if no comments are received by 30.11.2010 To be re-listed on 16.12.2010			

3	479 Case No.:13/28/85-ALC3/2010	Party Name: JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI/MSME The Committee decided that MFPI/MSME to be reminded for comments if no comments are received by 30.11.2010 To be re-listed on 16.12.2010			

4	480 Case No.:12/28/85-ALC3/2010	Party Name:ASHTECH (INDIA) PVT. LTD.	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00113/AM11/	RLA File :03/94/040/00995/AM10/	Lic.No/Date:0310585162 27.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to M/ of Coal for their comments.			
	To be re-listed on 16.12.2010.			

5	481	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:28/85-ALC3/2010	Status: Deferred
	Case No.:10/28/85-ALC3/2010		18.11.2010	
	HQ File :01/85/050/00111/AM11/	RLA File :03/94/040/00255/AM11/	Lic.No/Date:0310580217	
			23.06.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Spices Board The Committee decided that Spices Board may be reminded to expedite their comments and also forward the case to M/ of Agriculture (Trade Division) for their comments.			
	To be re-listed on 16.12.2010.			

6	482 Case No.:11/28/85-ALC3/2010	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00112/AM11/	RLA File :34/24/040/00083/AM11/	Lic.No/Date:3410027513 14.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Deptt of C & PC .The Committee decided that Deptt of C & PC to be reminded for comments, if no comments are received by 30.11.2010 To be re-listed on 16.12.2010.			

7	483 Case No.:5/28/85-ALC3/2010	Party Name:LOTUS CHOCOLATE COMPANY LIMITED	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00106/AM11/	RLA File :09/24/040/00084/AM11/	Lic.No/Date:0910042683 14.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI/MSME. The Committee decided that MFPI/MSME to be reminded for comments., if no comments are received by 30.11.2010 To be re-listed on 16.12.2010			

8	484 Case No.:4/28/85-ALC3/2010	Party Name:HOMELINES TEXTILES,	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Transfer
	HQ File :01/85/050/00105/AM11/	RLA File :32/21/040/00042/AM11/	Lic.No/Date:3210044430 21.06.2010	
	The case was considered by the committee as per agenda. As the subject matter pertains to NC-V, the Committee decided to transfer the case to DES-V .			

9	485 Case No.:8/28/85-ALC3/2010	Party Name:GOLDEN TOBACCO LTD.	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status:
	HQ File :01/85/050/00109/AM11/	RLA File :34/24/040/00035/AM11/	Lic.No/Date:3410027451 07.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from DIPP. Reminder to be sent to DIPP if no comments are received by 30.11.2010			
	To be re-listed on 16.12.2010.			

10	486 Case No.:6/28/85-ALC3/2010		Party Name:INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Approved
	HQ File :01/85/050/00107/AM11/		RLA File :09/24/040/00141/AM11/	Lic.No/Date:0910042695 16.07.2010	
	The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 18.11.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Pre Fabricated Buildings (i.e. Wall Panels, Ceiling Panels, Doors, Air Handling Units, Luminars and accessories)	21710.720Sq. Meter	EVT silicone Sealant 310ML Catridges	1% of FOB value of exports as applied for.	
RA may take consequential action as per policy/procedures.					

11	487 Case No.:9/28/85-ALC3/2010	Party Name:SHRI GANESH GRANITE	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: RA to withdraw licence
	HQ File :01/85/050/00110/AM11/	RLA File :13/24/040/00031/AM10/	Lic.No/Date:1310031754 29.03.2010	
	The case was considered by the committee as per agenda. The Committee observed that advance licence in which import item is Rough Granite , should not have been issued, as under Para 4.7 of HBP Vol. I no advance authorization shall be issued for import of Rough Granite . Norms committee directed that RA should immediately call back/withdraw the advance licence.			

12	488 Case No.:2/28/85-ALC3/2010	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00103/AM11/	RLA File :53/24/040/00017/AM11/	Lic.No/Date:5310011650 01.11.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MSME. The Committee decided that MSME may be reminded to expedite their comments, if no comments are received by 30.11.2010			

To be re-listed on 16.12.2010.

13

489 Case No.:1/28/85-ALC3/2010	Party Name:R.R.INDUSTRIES	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Approved
HQ File :01/85/050/00102/AM11/	RLA File :03/95/040/00529/AM11/	Lic.No/Date:0310599935 02.11.2010	
The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide letter dated 18.11.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-			
Export Item	Qty.	Import Item	Qty.
Black Lead Writing Pencil/with/without Sharpner and with/without Rubber Tip. OR Drawing Pencil with/without Sharpner	600000.00 Gross	Aluminium Ferrules (For pencils).	Net to net with accountability in export.
		Eraser Tips (Rubber Tips for Pencils of relevant size)	Net to net with accountability in export.
RA to take consequential action as per policy/procedure.			

14	490 Case No.:3/28/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00104/AM11/	RLA File :02/24/040/00136/AM11/	Lic.No/Date:0210150238 08.11.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. The Committee decided that the case may forwarded to AYUSH when hard copy of application received for their comments.			
	To be re listed on 16.12.2010.			

15	491 Case No.:3/24/85-ALC3/2010	Party Name:BRITTO SEA FOODS EXPORTS PRIVATE LIMITED	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00088/AM11/	RLA File :04/24/040/00134/AM11/	Lic.No/Date:0410117694 30.09.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MPEDA . The Committee decided that MPEDA may be reminded to expedite their comments with a copy to the applicant.			

To be re- listed on 16.12.2010.

16	Case No.:7/21/85-ALC3/2010	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	492			
	HQ File :01/85/050/00075/AM11/	RLA File :03/94/040/00154/AM11/	Lic.No/Date:0310574340 14.05.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI.. The Committee decided that MFPI may be reminded to expedite their comments and also case may be forwarded to MSME for their comments. To be re-listed on 16.12.2010.			

17	493 Case No.:19/28/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00120/AM11/	RLA File :02/24/040/00066/AM11/	Lic.No/Date:0210145803 29.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Tea Board . The Committee decided that Tea Board may be reminded to expedite their comments.			
	To be re-listed on 16.12.2010.			

18	Case No.:15/28/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	494			
	HQ File :01/85/050/00116/AM11/	RLA File :02/24/040/00052/AM11/	Lic.No/Date:0210144628 07.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to seek comments from Tea Board.			
To be re-listed on 16.12.2010				

19	Case No.:17/28/85-ALC3/2010 495	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00118/AM11/	RLA File :05/23/040/00103/AM11/	Lic.No/Date:0510269080 26.07.2010	

The case was considered by the committee as per agenda. It was noted that comments are awaited from DIPP . The committee decided to defer the case.

To be re-listed on 02.12.2010

20	496 Case No.:14/28/85-ALC3/2010	Party Name:BGH EXIM LIMITED,	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00115/AM11/	RLA File :02/24/040/00032/AM11/	Lic.No/Date:0210142914 04.06.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Tea Board. The Committee decided that Tea Board may be reminded to expedite their comments, if no comments are received by 30.11.2010.			
	To be re-listed on 16.12.2010.			

21	497 Case No.:16/28/85-ALC3/2010	Party Name:ORGANIC INDIA PVT.LTD.	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00117/AM11/	RLA File :06/24/040/00019/AM11/	Lic.No/Date:0610018453 09.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from AYUSH. The Committee decided that AYUSH may be reminded to expedite their comments, if no comments are received by 30.11.2010.			
	To be re-listed on 16.12.2010.			

22	498 Case No.:18/28/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00119/AM11/	RLA File :05/23/040/00108/AM11/	Lic.No/Date:0510268652 21.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Directorate of Sugar The Committee decided that Directorate of Sugar may be reminded to expedite their comments if no comments are received by 30.11.2010. To be re-listed on 16.12.2010.			

23	499 Case No.:20/28/85-ALC3/2010	Party Name:M & M COCOA PRODUCTS PVT.LTD.,	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00121/AM11/	RLA File :22/24/040/00059/AM10/	Lic.No/Date:2210010217 23.07.2010	

The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI The Committee decided that MFPI may be reminded to expedite their comments, if no comments are received by 30.11.2010. Application to be forwarded to MSME also for their comments.

To be re-listed on 16.12.2010.

24	500 Case No.:21/28/85-ALC3/2010	Party Name: THE CAMPCO LTD	Meet No/Date:28/85-ALC3/2010 18.11.2010	Status: Deferred
	HQ File :01/85/050/00122/AM11/	RLA File :07/24/040/00300/AM11/	Lic.No/Date:0710075291 09.11.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. The Committee decided that the case may forwarded to MFPI/MSME when hard copy of application received for their comments.			
	To be re listed on 16.12.2010.			

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